

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA No.261/93 in  
RA No.64/93 in  
OA No.2943/92

Date of Order: 30.08.1993.

Union of India

...Petitioner

Versus

Baboolal & Others

...Respondents

Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. B.S. Hegde, Member (J)

**O R D E R**

The respondents in the main OA-2943/92 have filed RA-261/93, praying for review of our order passed in RA-64/93 on 4.3.93. No provision of law has been brought to our notice under which this R.A. has been filed. In our opinion, a review application can be filed only to review a judgement in accordance with Order XLVII of Code of Civil Procedure. No review lies <sup>an</sup> in order passed in a Review Application. The present R.A. is, therefore, not maintainable and is accordingly rejected in circulation.

  
(B.S. HEGDE)  
MEMBER (J)

  
(I.K. RASGOTRA)  
MEMBER (A)

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